

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No. 2797/2026

[Arising out of impugned final judgment and order dated 01-10-2025  
in WP No. 12947/2018 passed by the High Court of Judicature at  
Bombay at Aurangabad]

DADASAHEB &amp; ORS.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ORS.

Respondent(s)

(IA No. 23695/2026 - CONDONATION OF DELAY IN FILING; IA No.  
23696/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT;  
IA No. 23697/2026 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTIFor Petitioner(s) Mr. Sudhanshu Chaudhari, Sr. Adv.  
Mr. Kailas More, AOR  
Ms. Nirmala D Borade, Adv.  
Ms. Vaishnavi Tiwari, Adv.  
Mr. Arshad Javed, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E RAt the request of learned counsel for the  
petitioners, list next week.(SNEHA DAS)  
SENIOR PERSONAL ASSISTANT(NIDHI MATHUR)  
COURT MASTER (NSH)